

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 16th December '86

Application No. 1722 /86(F)

W.P. No. /

Applicant B.K.Muktumsa, residing at Chikkumbi,
Saundatti Taluka, Dist. Belgaum., Karnataka State,
Presently at Havildar/SK-II, Garrison Engineer(MES)
Bhuj, Gujarat.

To

..Applicant.

Versus

1. Union of India by the Chief Secretary, Parliament House, New Delhi.
2. Chief of Army Staff, Army Headquarters, New Delhi-110011.

..Respondents

3. Shri A.B.Patil, Advocate for Applicant, No.18, II Floor, 5th Main Road, Gandhinagar, B'lore-560009

Received copy

Balaji

(N.S. Shirayogimath)

(16-12-86)

(for A.B. Patil)

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN
APPLICATION NO. 1722/86(F)

Please find enclosed herewith the copy of the Order/Interim Order
passed by this Tribunal in the above said Application on 5.11.1986.

Encl : as above.

Balu*

18/12/86

OK

See
SECTION OFFICER
(JUDICIAL) *P.W.*

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

ORDER SHEET
Application No 1722 of 1986 (F)

Applicant

B. K. Muktawas

Advocate for Applicant

A. B. Patel & Ors

Respondent

The Chief Secretary
Parliament of India
n. D. S. D.

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
		<p>KSP(VC)/LHARM 5/11/86 <u>ORDER</u></p> <p>In this application made under Section 19 of the Administrative Tribunals Act of 1985 (the Act), the applicant has challenged order no. D.O Pt II: BJCOS/Ors dt 16th October, 1982 (Annexure 'F') of the authority specified in the said order.</p> <p>The applicant asserts that he is a soldier or a member of the Armed Forces of the Union of India. The order challenged by the applicant has also been made by an officer of the Armed Forces of the Union of India. On these very facts that are not in dispute, Section 2 of the Act prohibits this Tribunal from entertaining this application and</p> <p style="text-align: right;">H.</p>



Date

Office Notes

Orders of Tribunal



and adjudicating the grievance, if any. In this view, this application is liable to be rejected. We therefore dismiss this application. But this does not prevent the applicant from approaching the proper forum for remedy.

Ms. Shireen
Ms. Shireen

VICE CHAIRMAN

Mr. S. S. Nair
Mr. S. S. Nair
MEMBER (AM) (R)

True copy

Ch. Secy 6/11/86

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE